



QJA/SS/IVD-1|RO_LO_CELL/ID5|RO_LO_CELL/32403/2026-27

SECURITIES AND EXCHANGE BOARD OF INDIA

Corrigendum to the order dated April 30, 2026 bearing reference number QJA/SS/IVD-1|RO_LO_CELL / ID5 |RO_LO_CELL/32399/2026-27 in the matter of Front running by Prijesh Kurani and Others

1. Whereas the Securities and Exchange Board of India (SEBI) passed an order dated April 30, 2026 bearing reference number QJA/SS/IVD-1|RO_LO_CELL/ID5 |RO_LO_CELL/32399/2026-27 in the matter of front running by Prijesh Kurani and Others.
2. Whereas, a typographical error has been observed in para 61 (vi) of the Order and this corrigendum is issued to the effect that the said para of the order dated April 30, 2026, shall be read as follows:

“Notices 1 and 7 shall forward the details of online payment made in compliance with the directions contained in this Order to the “The Division Chief, IVD, Securities and Exchange Board of India, SEBI Bhavan – II, Plot No. C-7, “G” Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051” and also to email id: tad@sebi.gov.in in the format as given in the following table:

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|---|--|
| <i>Case Name</i> | |
| <i>Name of Payee</i> | |
| <i>Date of Payment</i> | |
| <i>Amount Paid</i> | |
| <i>Transaction No.</i> | |
| <i>Payment is made for: Penalty or Disgorgement</i> | |

3. The order dated April 30, 2026 bearing reference number QJA/SS/IVD-1|RO_LO_CELL/ID5 |RO_LO_CELL/32399/2026-27 shall always be read along with this Corrigendum.

Date: May 04, 2026

Place: Mumbai

Santosh Shukla

Quasi-judicial Authority

Securities and Exchange Board of India